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Chaitra 07, 1945 (Saka)

LOK SABHA DEBATES

(English Version)

Eleventh Session

(Seventeenth Lok Sabha)



(Vol. XXIV Contains Nos. 21 to 25)

LOK SABHA SECRETARIAT

NEW DELHI

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Shri Om Birla

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LOK SABHA DEBATES

LOK SABHA

Tuesday, March 28, 2023/ Chaitra 07, 1945 (Saka)

The Lok Sabha met at eleven of the Clock.

[Shri P.V. Midhun Reddy *in the Chair*]

ORAL ANSWER TO QUESTION

... (*Interruptions*)

[*English*]

HON. CHAIRPERSON: Question no 381.

... (*Interruptions*)

11.0½ hrs

At this stage, Sushri S. Jothimani, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 382 to 400

Unstarred Question Nos. 4371 to 4600)

HON. CHAIRPERSON: This is not appropriate. The House stands adjourned till 2 pm.

11.01 hrs

The Lok Sabha then adjourned till fourteen of the Clock.

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

14.00 hrs

The Lok Sabha re-assembled at fourteen of the Clock.

(Shrimati Rama Devi in the Chair)

... (Interruptions)

14.0½hrs

At this stage, Shri Hibi Eden, Sushri S. Jothimani and some other hon.

Members came and stood on the floor near the Table.

... (Interruptions)

[Translation]

HON. CHAIRMAN: Hon. Members, Hon. Speaker has received notices of the Adjournment Motions on several subjects. Hon. Speaker has not allowed any notice of Adjournment Motion.

... (Interruptions)

14.01hrs**PAPERS LAID ON THE TABLE**

[Translation]

HON. CHAIRPERSON: Now the papers will be laid on the Table.

Item no. 2 - Shri Parshottam Rupala Ji.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): I beg to lay on the Table a copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Fisheries and Aquaculture Infrastructure Development Fund, Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2023-2024.

[Placed in Library, See No LT 9353/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI): Madam, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, for the year 2021-2022.

[Placed in Library, See No LT 9354/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Madam, on behalf of Dr. Sanjeev Kumar Balyan, I beg to lay the following papers on the Table:-

- (1) (i) The Administrative (Committee for Control and Supervision of Experiments on Animals) Rules, 2023 published in Notification No.G.S.R.82(E) in Gazette of India dated 6th February, 2023
- (ii) The Prevention of Cruelty to Animals (Egg Laying Hens) Rules, 2023 published in Notification No. G.S.R.139 (E) in Gazette of India dated 28th February, 2023.

[Placed in Library, See No LT 9355/17/23]

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Live-stock Importation Act, 1898:-

- (i) S.O.4990(E) published in Gazette of India dated 20th October, 2022 making certain amendments in Notification No. S.O.1495(E) dated 11th June, 2014.
- (ii) S.O.191(E) published in Gazette of India dated 11th January, 2023 making certain amendments in Notification No. S.O.1495(E) dated 11th June, 2014.

[Placed in Library, See No LT 9356/17/23]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Bhallabgarh, for the year 2020-2021,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Bhallabgarh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No LT 9357/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MISHR TENI): Madam, on behalf of Shri Nityanand Rai, I beg to lay on the Table: -

- (1) A copy of the Border Security Force, General Duty Cadre (Non-Gazetted)(Amendment) Recruitment Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.174(E) in Gazette of India dated 9th March, 2023 under sub-section (3) of Section 141 of the Border Security Force Act,1968.

[Placed in Library, See No LT 9358/17/23]

- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2021-2022, together with Audit Report thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library, See No LT 9359/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:

- (1) Report of the Comptroller and Auditor General of India -Union Government –Department of Revenue (Indirect Taxes – Goods and Services Tax) (No. 3 of 2023) – IT Audit of CBIC ACES-GST Application.

[Placed in Library, See No LT 9360/17/23]

- (2) Report of the Comptroller and Auditor General of India -Union Government –Department of Revenue – Direct Taxes (No. 4 of 2023) – Subject Specific Compliance Audit on Attachment of Property of an assessee by ITD under Section 281B for the year ended 31 March 2021.

[Placed in Library, See No LT 9361/17/23]

- (3) Report of the Comptroller and Auditor General of India – Government of Union Territory of Jammu and Kashmir – (No. 3 of 2022) for the year ended 31st March, 2021.

[Placed in Library, See No LT 9362/17/23]

- (4) Report of the Comptroller and Auditor General of India – Government of Union Territory of Jammu and Kashmir – (No. 1 of 2023) for the year ended 31st March, 2022.

[Placed in Library, See No LT 9363/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY):

Madam, I lay the following papers on the Table:-

- (1) A copy of the Insecticides (First Amendment) Rules, 2023 (Hindi and English versions) published in Notification No. G.S.R.140(E) in Gazette of India dated 28th February, 2023 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library, See No LT 9364/17/23]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Council of Agricultural Research, New Delhi, for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2022-2023.

[Placed in Library, See No LT 9365/17/23]

- (3) A copy of each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-

- (a) (ii) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Vijayawada, for the year 2020-2021.

- (iii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Vijayawada, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 9366/17/23]

- (b) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Development Corporation Limited,

Shimla, for the year 2020-2021.

- (ii) Annual Report of the Himachal Pradesh Agro Industries Development Corporation Limited, Shimla, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No LT 9367/17/23]

- (c) (i) Review by the Government of the working of the Punjab State Agro Industries Development Corporation Limited, Chandigarh, for the year 2020-2021.
- (ii) Annual Report of the Punjab Agro Industries Development Corporation Limited, Chandigarh, for the year 20202021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No LT 9368/17/23]

- (5) (i) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (ii) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2021-2022.
- (iii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2021-2022, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No LT 9369/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SUSHRI PRATIMA BHOUMIK):

Madam, On behalf of A. NARAYANASWAMY, I beg to lay the following papers on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Spinal Injuries Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

[Placed in Library, See No LT 9370/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI PRATIMA BHOUMIK):

Madam, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the N.C. Chaturvedi School for the Deaf, Lucknow, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the N.C. Chaturvedi School for the Deaf, Lucknow, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

[Placed in Library, See No LT 9371/17/23]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2021-2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No LT 9372/17/23]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities

(Divyangjan), Chennai, for the year 2021-2022.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No LT 9373/17/23]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities (Divyangjan), Mumbai, for the year 2021-2022.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No LT 9374/17/23]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health Rehabilitation, Sehore, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No LT 9375/17/23]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2021-2022.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No LT 9376/17/23]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of

the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2021-2022.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No LT 9377/17/23]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya National Institute for Persons with Disabilities (Divyangjan), New Delhi, for the year 2021-2022,alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya National Institute for Persons with Disabilities (Divyangjan), New Delhi, for the year 2021-2022.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No LT 9378/17/23]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Centre, New Delhi, for the year 2021-2022.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No LT 9379/17/23]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2021-2022.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No LT 9380/17/23]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Blind, Madurai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Blind, Madurai, for the year 2013-2014.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No LT 9381/17/23]

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING, AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): I beg to lay on the Table:-

- (1) A copy of the All India Radio Assistant Director (O.L.) Recruitment Rules, 2023 (Hindi and English versions) published in Notification No G.S.R.123(E) in Gazette of India dated 23rd February, 2023 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No LT 9382/17/23]

- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2021-2022, along with Audited Accounts.

[Placed in Library, See No LT 9383/17/23]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Output-Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs for the year 2023-2024.

[Placed in Library, See No LT 9384/17/23]

- (2) Output-Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs for the year 2023-2024.

[Placed in Library, See No LT 9385/17/23]

... (*Interruptions*)

14.03hrs**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE***[Translation]*

HON. CHAIRPERSON: The Committee on Absence of Members from the Sittings of the House, in its Tenth Report presented to the House on 27 March, 2023, has recommended that the following Members be granted leave of absence for the period mentioned against their names:-

Shri Sanjay Shamrao Dhotre.	13.03.2023 to 06.04.2023
Shri Atul Kumar AKA Atul Rai Singh	13.03.2023 to 06.04.2023
Shri Girish Bhalchandra Bapat	13.03.2023 to 06.04.2023
Shri Akbar Lone	25.07.2022 to 08.08.2022 07.12.2022 to 23.12.2022 31.01.2023 to 13.02.2023 and 13.03.2023 to 23.03.2023,

Is the House agree that the permission as recommended by the Committee be granted?

MANY HON. MEMBERS: Yes.

HON. CHAIRPERSON: Permission is granted. The Members will be informed accordingly.

... (*Interruptions*)

14.03 ½ hrs

**STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN,
YOUTH AND SPORTS**

348th to 351st Reports

[Translation]

DR. DHAL SINGH BISEN (BALAGHAT): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (i) 348th Report on Demands for Grants (2023-24) of the Department of Higher Education, Ministry of Education.
- (ii) 349th Report on Demands for Grants (2023-24) of the Department of School Education and Literacy, Ministry of Education.
- (iii) 350th Report on Demands for Grants (2023-24) of the Ministry of Women and Child Development.
- (iv) 351st Report on Demands for Grants (2023-24) of the Ministry of Youth Affairs and Sports.

(Interruptions)

14.04hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS, AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Madam, with your permission, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Housing and Urban Affairs on Demands for Grants (2022-23) pertaining to the Ministry of Housing and Urban Affairs.

*Laid on the Table and also placed in Library, See Nos. LT 9350/17/23 and 9351/17/23 respectively.

14.04 ½ hrs

(ii) (a) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021- 2022) pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY):

Madam, I lay on the Table a statement regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (20212022) pertaining to the Department of Agriculture and Farmers' Welfare, Ministry of Agriculture and Farmers Welfare.

*Laid on the Table and also placed in Library, See Nos. LT 9350/17/23.

(b) Status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022- 2023)- Demand No 1 pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): I lay on the Table a statement regarding the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (20222023)-Demand No. 1 pertaining to the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare.

... *(Interruptions)*

* Laid on the Table and also placed in Library, See Nos. LT 9352/17/23.

14.06hrs**MATTERS UNDER RULE 377***

[Translation]

HON. CHAIRPERSON: The Members who have been allowed to raise matters under Rule 377 today, may lay the approved text of the matter on the Table in person immediately.

... *(Interruptions)*

(i) Regarding setting up of floating solar plants in areas affected by water logging in Saran and Siwan districts of Bihar

[Translation]

SHRI JANARDAN SINGH SIGRIWAL (MAHARAJGANJ): My parliamentary constituency Maharajganj comprises Siwan and Saran districts of Bihar state. Thousands of acres of land in many blocks of these two districts remain waterlogged throughout the year. Due to waterlogging, neither farmers can do farming, nor can the fish farmers undertake fish farming on these lands. This situation is more suitable for electricity generation by installing floating solar power plants in this large water-logged area and the people of my parliamentary constituency and the surrounding areas can be benefited by distributing the electricity so generated. Therefore, I request the Minister of

* Treated as laid on the Table.

Power and New and Renewable Energy to install floating solar power plants on thousands of acres of water-logged land in Saran and Siwan districts of my parliamentary constituency, Maharajganj, so that the power shortage can be overcome.

(ii) Regarding implementation of MPLAD Scheme in West Bengal

SHRIMATI LOCKET CHATTERJEE (HOOGHLY): After submission of proposals of my MPLAD schemes, on various pleas, the remain stalled for the one to three years. I wish to cite a burning example of this in Memo No (MP/HG/MPLADS/21-221/09 Dated: 21.12.21). This proposal is worth more than Rs. one crore. The state government's PWD was entrusted to install 38 solar high-mast lights. But 50% of the said work is still not complete. People of Hooghly are being deprived of the developmental works.

Once again I submitted a new proposal through the Memo No LC/MPLADS/2022/080- for 57 solar high-mast lights for which approximate fund was more than Rs. 2 crores. So far no tender has been floated and DM and other officers don't receive phone calls. In addition to high-mast lights, I am not being allowed to take up the work to set up other facilities like school for students, water dispensers for local people, small by-roads for ease of communication, waiting areas for bus passengers etc. Verbal requests are not yielding any results. I have also requested in writing through my letterhead pad.

Therefore, I request the concerned Hon'ble Minister to immediately take cognizance of the matter.

**(iii) Regarding establishment of stadiums in Misrikh Parliamentary
Constituency under Khelo India Programme**

[Translation]

SHRI ASHOK KUMAR RAWAT (MISRIKH): It is a matter of pride for us that through the Ministry of Youth Affairs and Sports, the hon. Prime Minister has introduced 'Khelo India Programme' Scheme with the objectives of improving the status and level of sports, promoting sports, and exploring new talents. Through this programme, dimensions of personal, social, economic and national development are to be created.

I have requested the hon. Minister of Youth Affairs and Sports several times through letters to establish stadiums in Bilhaur, Sandila and Misrikh under the 'Khelo India Programme' scheme to promote the young talent of the rural areas of my parliamentary constituency, Misrikh.

I request that positive action should be taken to establish stadiums under the "Khelo India Programme" scheme in Bilhaur, Sandila and Misrikh of my parliamentary constituency.

(iv) Need to develop ESIC Hospital in Bhilwara in Rajasthan as a model hospital

[Translation]

SHRI SUBHASH CHANDRA BAHERIA (BHILWARA): In my Lok Sabha constituency Bhilwara, about 1 lakh employees make subscriptions to the State Insurance Corporation and 3 to 4 lakh people are beneficiaries. There is a hospital of Employees State Insurance Corporation, which is run by the state government. Currently, the posts of doctors are vacant. It is a serious matter that despite such a large number of beneficiaries, they not getting the benefit of medical facilities. Bhilwara is an industrial city, so lakhs of labourers and their families traipsed all over the area for treatment, hence there is a need for a model hospital here. I urge the Minister of Labour and Employment, Government of India, to take over the ESI Hospital of Bhilwara, Rajasthan and develop it as a model hospital. At present, the Bhilwara ESI Hospital has adequate land and buildings available for this purpose.

(v) Regarding G-20 meeting in India

[Translation]

SHRI RATTAN LAL KATARIA (AMBALA): It is a matter of pride for India that it got the presidency of G-20, one of the most powerful groups in the world. This temple of democracy i.e. the Parliament of India can share its achievements with the world while presiding over the G-20 countries. We all the members of the Parliament of India can help disseminate the message of diversity of India and unity in diversity. India's Covid management has been exemplary for the world and all the institutions of the world have praised India profusely. India not only managed the Covid-19 pandemic well but has also provided free food grains to 80 crore people. The President of America praised India's role during the G-20 summit held in Bali (Indonesia) and all the countries appreciated the message of the Prime Minister of India that today's era is not of war, but to propagate peace

This great Parliament of India is working to make the G-20 conference a success. Russia-Ukraine war, China's aggressive stance in Asia, rising inflation in the world, India's campaign for climate change and environmental protection, India's digital payment revolution through UPI Payment, high speed internet in rural India, digital literacy campaign in India, eliminating corruption by curbing leakages through DBT, eliminating fake beneficiaries, India's technology emerging as a new power in India, India's tremendous growth in unicorns, growth in business due to ease of doing business in India and steps towards reform are some of the topics which the Parliament of India can discuss to make the G-20 conference to be held in the year 2023

meaningful. Today, India can take meaningful initiatives by discussing food, fuel and economic inequality and SDGs. The Prime Minister has already taken positive steps in this direction by calling an all-party meeting.

I request the hon. Minister to apprise us about the steps taken for the success of the G-20 meeting to be held in India.

(vi) Regarding setting up of Kendriya Vidyalayas in Santhal Pargana region

[English]

DR. NISHIKANT DUBEY (GODDA): The Jharkhand State is having two major regions, Santhal Pargana and Chhota Nagpur. No doubt, the spread of naxalism is an indication of the sense of desperation and alienation that is sweeping over large sections of Jharkhand's Santhal Pargana region, who have been not only systematically marginalized but also cruelly exploited and dispossessed in their own homeland. Keeping the socio-economic problem being faced by Santhal Pargana in mind where agriculture is the main source of income, we see an urgent need of comprehensive plan of action where special emphasis on good and equal opportunity of employment friendly education is needed to be given utmost importance.

Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc, gives an appalling picture of the poor state of the people.

Jharkhand possesses 40% of India's mineral resources, but the access to resources has made little difference to the lives of ordinary people. Poverty and ignorance are still causes for low literacy rates, poor school attendance and large scale drop outs.

There is a need to set up three Kendriya Vidyalaya. An ideal location would be Jarmundi (Dumka), Deoghar and Mahagama (Godda) in the Santhal Pargana region.

(vii) Need to upgrade Prayagraj Airport as international airport and to complete Bhagwatpur-Begum Bazaar railway over-bridge

[Translation]

SHRIMATI KESHARI DEVI PATEL (PHOOLPUR): The new terminal building of the airport at Prayagraj was inaugurated by the hon. Prime Minister of India on 16 December, 2018. At present, about 16 flights are operating from Prayagraj Airport, there is a need to increase it further. Therefore, it is a humble request to the government to do the following: - Prayagraj Airport is the third largest airport of Uttar Pradesh and Prayagraj is the most populous district of Uttar Pradesh. Prayagraj Airport should be upgraded to an international airport, as an increase in its size will create new employment opportunities. Many people from here are working in the Middle East. The upgraded airport will also benefit the residents of other districts of Purvanchal and adjacent districts of Madhya Pradesh. Mahakumbh is to be organised in Prayagraj in 2025 which will be visited by millions of devotees. Therefore, given the upcoming Maha Kumbh-2025, it is pertinent to upgrade Prayagraj airport to an international airport, because people have deep faith in Maha Kumbh. People from all over India and all the states will come to be a part of this event, and to ensure that they do not face any kind of problem in traveling, flight operations on several new routes such as Prayagraj Kolkata-Prayagraj, Chennai-Prayagraj, Prayagraj-Nagpur-Hyderabad-Nagpur-Prayagraj, Prayagraj-Agra-Jaipur-Agra and Prayagraj-Patna-Prayagraj also should be started in public interest. It is also brought to your notice that there are night landing facilities at Prayagraj Airport, but the operation of night flights could

not be started because the Army is not giving permission. The work of Bhagwatpur-Begum Bazaar Railway Over Bridge being constructed to give an approach to the airport has been stalled due to want of a NOC^o from the Air Force. Please get that work completed at the earliest.

**(viii) Regarding construction of a guard wall on eastern bank of the
Kansabati River in Jhargram Parliamentary Constituency**

[English]

SHRI KUNAR HEMBRAM (JHARGRAM): In my Jhargram Parliamentary Constituency, there is a river called Kansabati; which is flowing between the Bara Palashi and Chhota Rathidanga Mauza. The Bara Palashi, Chhota Palashi and Chhota Rathidanga Mouzas of Baita anchal under Jhargram Vidhan Sabha are inhabited mainly by the farmers. The river is currently flowing through the area which had villages nearby four decades ago. But the flood of 1978 later changed the scenario and presently, those villages are along the eastern side of this mouza.

Due to increase in the depth of the river during the monsoon, large scale landslides occur on the sandbanks. The people in villages are apprehensive, if the sandbank continues to break like this every year. The surrounding villages will be submerged in the river. The pitch road is situated 5-10 meters away from the river which also get lost in the river bed in a few years and all the three mouzas will merge into the river.

Therefore, I would request the concerned Minister to kindly construct a guard wall of about 2" " km on the eastern bank of the Kansabati river in the above said mouzas and protect the people, their lands and villages.

(ix) Need to widen the bridge built over the railway tracks passing through the Hoollongaper Gibbon Sanctuary, Jorhat, Assam to facilitate free movement of Hoolock Gibbons in the Sanctuary area

SHRI TOPON KUMAR GOGOI (JORHAT): It is a matter of great concern that houses of the only ape Hoolock Gibbons that is found in India, the Hoollongapar Gibbons Sanctuary at Jorhat in Assam is divided in two parts by the railway track. The character of Hoolock Gibbons are that they never come down on the earth from the tree. Since Gibbons are monogamous and do not mate within family lines, the stranded families in the smaller area were struggling to breed, leading to dwindling numbers. They were also suffering due to depleting food resources in their patch of forest. A railway track bisected the forest dividing the animals into two separate areas. Three family groups of gibbons live in the smaller area roughly 150 hectares, isolated from the 23 families in the larger one of 1,950 hectares. A bridge built over the Railway tracks in 2015 does not connect to the forest canopy and Gibbons are not using it to cross. I would strongly urge the Ministry of Railways to take urgent measures so that the present narrow bridge could be widened so that the whole family of Gibbons walk together to cross from one side to other and the bridge should be connected by the tree or forest canopy on both side at the end of bridge.

**(x) Regarding construction of limited height subways at level crossings
in Palamu Parliamentary Constituency**

[Translation]

SHRI VISHNU DAYAL (PALAMU): There is a need to build L.H.S. at certain railway crossings under Palamu parliamentary constituency. It is noteworthy that the railway crossings at these places are not authorized, hence the Railway Ministry is not interested in constructing L.H.S. at these places. The Ministry says that if the state government wants, it can make L.H.S. at these places under the composite scheme.

It may be noted that it takes around Rs. 4 to 5 crore to construct a L.H.S. This huge amount does not seem very much for the Railways or the State Governments considering the difficulties being faced by the public in transportation.

Therefore, I demand from the Hon. Railway Minister that this work should be done in the aspirational districts by the Ministry. Under my parliamentary constituency, such L.H.S are required in Lalgah and Panjrikala of Vishrampur block under Palamu district, Dali of Haidernagar block, Kajrat Nawadih of Hussainabad block, Budhwapipar and Bakhari of Sadar block and Sonpurwa of Garhwa block, Ahirpurwa of Nagar Uttari block and Kumbhi of Meral block under Garhwa district. Hon Minister, please take a note of this.

(xi) Need to identify black spots on roads all over the country and take corrective measures to prevent road accidents

[Translation]

SHRI RAMAKANT BHARGAVA (VIDISHA): A road stretch about 500 meters in length on which either 05 road accidents or 10 fatalities took place during the last three calendar years is marked as 'black spot' in the country. There are around 5803 Black Spots in total on all roads across the nation, out of them around 3750 are on National Highways. Tamil Nadu, West Bengal, Karnataka, Meghalaya, Mizoram, Tripura, Manipur and Nagaland are among the top states with the highest number of black spots in the country. According to a survey report, 79 thousand accidents took place at these places from 2016 to 2018, in which more than 39 thousand people lost their lives. I demand from the government to identify all the 'Black Spot' on all the roads of the country and to make improvements on a priority basis, so that accidents happening at Black Spot places in the country can be prevented.

(xii) Regarding introduction of 'One Nation, One Voter list'

[English]

DR. SUKANTA MAJUMDAR (BALURGHAT): We should introduce 'One Nation One Voter ID' in the Country to ensure easy access to the original electoral list and to empower the forgotten migrant voter. The 'One Nation One Ration Card' was launched to enable migrant workers and their family members to get the benefits of the public distribution system from any fair price shop in the country. It has been a huge success and today any ration card holder can take his ration from any ration shop in the country.

Election process will improve with the 'One Nation, One Voter List' initiative if the Aadhaar number is linked with the voter ID card for transparency in the country's electoral system. Hon'ble Prime Minister also once said that we should keep talking about 'One Nation, One Voter List' and 'One Nation, One Election' to conduct elections in a fair transparent manner which will improve the voting process in the country.

**(xiii) Regarding establishment of higher education institutions in
Seemanchal**

DR. MOHAMMAD JAWED (KISHANGANJ): Seemanchal has lowest literacy rate as per 2011 census. In view of the number of universities and colleges in Bihar, 25 out of 38 districts are educationally backward. The state needs additional 373 general colleges, 236 Engineering colleges, 139 medical colleges, 253 educational colleges, and 163 polytechnics to attain national level. New Education Policy (NEP), 2020 mentions that more higher education institutions (HEIs) shall be established and developed in underserved regions to ensure full access, equity, and inclusion of all. By 2030, there shall be at least one large multidisciplinary HEI in or near every district. Seemanchal should be given priority to establish a Central University, Degree Colleges, Nursing and Veterinary colleges, and a Woman's College, among others.

The following are needed at utmost urgency -

1. Govt Medical College - Kishanganj
2. Dental College - Baisi
3. Nursing College in - Thakurganj, Kochadhaman, Amour

(xiv) Need to ensure release of Indian fishermen apprehended by Sri Lankan Navy

SHRI G. SELVAM (KANCHEEPURAM): The brutal attacks on Indian fishermen by the Sri Lankan navy is on the rise. With a deep sense of anguish, I wish to record three separate incidents that happened within a span of one month.

The Hon'ble Chief Minister of Tamil Nadu has written a letter to the Prime Minister on 13 March 2023, seeking his intervention for securing the release of 16 fishermen from Nagapattinam and Pudukottai, who were arrested by the Sri Lankan Navy on March 12.

This was the third incident within a month and frequent incidents shatter the livelihood of poor fishermen and also create fear psychosis in their mind. The fishermen were arrested for allegedly crossing the IMBL.

At present, 102 fishing boats are under Lankan custody and six boats that were released by Sri Lanka are yet to be repatriated.

Earlier, 16 Indian fishermen (6 fishermen from Tamil Nadu, 7 fishermen from Kerala and 3 fishermen from West Bengal) along with their mechanised fishing boat which ventured for fishing from Thengapattinam Fishing Harbour of Tamil Nadu were apprehended by the authorities in Diego Garcia of British Indian Ocean Territory (BIOT) along with their mechanised fishing boat.

In another incident, six fishermen belonging to Tharangambadi, Mayiladuthurai District were brutally attacked with iron rope by the Sri Lankan Navy personnel.

This attack is a blatant violation of all international norms and conventions.

Therefore, I urge upon the Government to take up the matter with the concerned authorities using diplomatic channels so as to secure the release of all the Indian fishermen and their fishing vessel immediately.

(xv) Regarding erode (Ingur)- Palani new broad-gauge (BG) line

SHRI A GANESHAMURTHI (ERODE): The Reconnaissance Engineering-cumTraffic Survey was ordered for the Erode (Ingur)-Palani new BG line via Chennimalal, Kangeyam, Dharapuram, in the Railway Budget 2005-2006. However, in the year 2007, priority was not given to this project and the whole survey was shelved in the guise of unremunerative line. Now, whether it is remunerative. Is there any survey made about it.

It is an about 100" "km. new line en-route connecting famous temple town Palani. In the earlier survey line, one solar plant has come up and other infrastructure projects and plants have come up. Now, whether it is remunerative?

I am glad that in this year's budget Rs. 50 crore is allotted for the survey of this new BG line. However, the Ministry of Railways should clarify that whether there will be some change in the alignment of the proposed BG line, since lot of projects have come in the earlier survey line and it would affect the existing industrial development.

(xvi) Regarding job loss faced in the technology sector worldwide

PROF. SOUGATA RAY (DUM DUM): Around 2 lakh Indian IT employees losing jobs within just three months in a massive layoff spree by top multinational companies in the U. S. A. To remain in the country, they are now battling to find new employment. After a year that was marred with geopolitical uncertainties and related impacts like soaring inflation, tightening monetary policy and slowing economic growth, the year 2023 started with a series of layoffs at big multinational companies.

The layoffs have impacted almost all sectors, the worst of them has been the tech sector worldwide. Tech companies are facing a demand downturn after 2 years of pandemic-driven growth during which they had hired aggressively. Between 30-40% of the laid off workers are Indian IT professionals, a significant number of whom are H1B and L1 visas. It's after impacts started in India also. I urge upon the Government to take immediate steps to resolve the issue.

(xvii) Regarding construction of a hockey stadium cum training centres at Yelamanchili in Vishakhapatnam district, Andhra Pradesh

DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE):

Yelamanchili is a town in Visakhapatnam district of Andhra Pradesh. This town has produced many national and international hockey players for India and abroad. Due to lack of infrastructure of proper hockey ground, coaching centre, the players had to migrate to Hyderabad earlier for their training but after bifurcation, the players from Andhra Pradesh are facing an uphill task to get themselves prepared for national and international level.

The Hon'ble Chief Minister of Andhra Pradesh has given special focus to encourage the sports persons, but after the bifurcation, the state of Andhra Pradesh is suffering from lack of resources and funding. Being an elected representative from Anakapalle Parliamentary Constituency, it is my earnest request to you to kindly sanction from the budget of Ministry of Youth Affairs and Sports to build a hockey stadium cum training centre of international level so that Yelamanchili town can produce more talented hockey players for the country.

(xviii) Need to expedite construction of Karad - Chiplun railway line project

[Translation]

VINAYAYAK BHAURAO RAUT (RATNAGIRI SINDHUDURG): The project contract for the groundbreaking work for Chiplun-Karad railway track in my parliamentary constituency Ratnagiri Sindhudurg was given to Shapoorji Pallonji Company. This project has been completely ignored in this year's budget of the government. Under this project, Railways had approved two routes. With the construction of this route, it will be possible to go directly from Karad to Miraj and it will be convenient and economically affordable compared to other options. Earlier, along with the survey work on the Chiplun to Karad railway route, a complete plan of this route was also prepared and Bhoomi Pujan was done. The Aghadi government of the state took the initiative to start the project and a provision of Rs. 1200 crore was made. But this project has been ignored in the current budget, due to which this Chiplun-Karad railway route is still neglected. The people of the area have also expressed displeasure in this regard. Therefore, it is a request from the Government to start that project as soon as possible.

(xix) Regarding establishment of AIIMS in Saharsa, Bihar

[Translation]

SHRI DINESH CHANDRA YADAV (MADHEPURA): Saharsa, Madhepura, Supaul, Khagaria, Purnia, Katihar, Araria and Kishanganj districts in the north-eastern region of Bihar state are extremely backward. There are a large number of patients suffering from kidney, cancer, heart, liver and other serious diseases in these areas. There are no good hospitals in these areas. Poverty stricken people are unable to go out for better treatment, hence die in agony. Saharsa, the major city of North Bihar, is the divisional headquarters. It is connected with the National Highway as well as with a broad gauge railway line. District Magistrate of Saharsa had informed the Bihar government about the availability of 217.74 acres of land for the construction of AIIMS in Saharsa. But the state government provided the land for the construction of AIIMS near to Darbhanga Medical College. But MCI Delhi rejected that land considering it unfit for AIIMS. We have got to know that the land which is being provided again for Darbhanga AIIMS is 15-20 feet deep. Darbhanga is a flood affected area, so if AIIMS gets constructed at the said site, it will always remain unsafe and its utility would not be meaningful. I request that the government should build AIIMS in Saharsa, North Bihar in the public interest.

(xx) Regarding revision of pensions and family pension for retired employees of public sector group insurance companies

[English]

SHRI P.R. NATARAJAN (COIMBATORE): Pension scheme was introduced in public sector insurance companies, both life and general during 1995 with retrospective effect from 01.01.1986 in lieu of Contributory Provident Fund (CPF) Scheme. The scheme was framed on the basis of Central Civil Pension Rules, 1972 of Central Civil Service servants. But, periodical revision / updation of pension consequent on pay revision as was given to central government employees from 1st January 1996, on the basis recommendations of successive central pay commissions was not extended to Insurance pensioners. Hence, the insurance pensioners, particularly those retired in earlier years are paid pension, fixed on the date of retirement, as pension.

The family pension was fixed at the rate of 15% of last drawn salary of the deceased employee / pensioner. The paltry sum being paid as family pension now, is not sufficient for survival of family pensioners. Most of them are in penury. After much persuasion and organisational actions, the management of LIC agreed to enhance family pension to a uniform rate of 30% of last pay drawn without any ceiling. LIC Board's recommendation in this regard was sent to Government of India in September, 2019. PSGI companies also agreed to this demand and recommendation of General Insurers Public Sector Association (GIPSA), the umbrella organisation for public sector Insurance companies, was also sent to the Government in December, 2021. But the

matter is still pending with Government for approval and notification. As the same has already been implemented in Reserve sssBank of India and Public Sector Banks, was discussed in the Conference, the resolution adopted was forwarded to Hon'ble Minister of Finance but was not fruitful. We addressed letters to Chairpersons of LIC and GIPSA on 22.06.2022 seeking their effective intervention for early resolution of the issue. As no positive result was forthcoming, we went ahead with organisational action involving all pensioners and family pensioners by holding demonstration before all Offices of LIC / PSGI Companies on 4th August, 2022, throughout the country. It was followed up by submitting representations to Hon'ble Minister of Finance several times but to no avail.

I urge upon the Union Government to bestow attention in the matter and render them all possible assistance and help for getting the aforementioned genuine and fully justified demand of Insurance pensioners realised.

**(xxi) Regarding audit of the utilization of SC/ST sub plan funds in
Andhra Pradesh since 2020-21**

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): More than Rs. 10,300 crore of SC sub plan and sub plan funds in 2022-23 have been reportedly diverted by the Government of Andhra Pradesh. Even the funds meant for SC, ST are being underutilized. In 2021-22, only 76% of SC sub-plan funds meant for SC/ST communities were utilized. Out of the Rs. 4693 crore released from the Centre to Andhra Pradesh as 'Grants-in-aid under Article 275(1)' between 2020 and 2022. The state government reported that utilization is ZERO for both the years, which may show the negligence of the Government towards tribals.

The extension of the SC ST sub-plans was not done under the scrutiny of the elected state assembly, rather it was carried out by an executive ordinance.

By diverting funds earmarked for SC & ST development, the (YCP ruled) Andhra Pradesh Government is adversely impacting the socio-economic progress of the SC/ST population. This is not only a legal violation but also a breach of trust of the people of Andhra Pradesh. Hence, I urge upon the Union Government to take cognisance of this matter and undertake an audit of the utilization of the SC/ST sub-plan funds in Andhra Pradesh.

**(xxii) Regarding establishment of new Kendriya Vidyalays in Nagaur
Parliamentary Constituency, Rajasthan**

[Translation]

SHRI HANUMAN BENIWAL (NAGAUR): I would like to draw the attention of the hon. Education Minister towards the demand of opening new Kendriya Vidyalayas in Khinvsar, Parbatsar, Didwana and Merta of my parliamentary constituency Nagaur district. I want to bring to his cognizance that I have been demanding this for a long time. For this, the District Collector, Nagaur had sent proposals in the prescribed forms to the Deputy Commissioner Kendriya Vidyalaya Sangathan, Regional Office Jaipur through the Government-Deputy Secretary, Department of Education Rajasthan. Since the information received from the Ministry of Education of Central Government showed that some deficiencies were found during physical inspection, for which the District Collector informed the Regional Office, Jaipur on 3 November, 2021 that the deficiencies would be rectified. Since a committee of officials of the Regional Office, Jaipur was constituted on March 25, 2022 to rectify the deficiencies found by the said committee, you should again direct the Regional Office, Kendriya Vidyalaya Sangathan Jaipur as to how to resolve the deficiencies. For that, Kendriya Vidyalaya Sangathan, Jaipur should establish coordination with District Administration Nagaur and also provide necessary and continuous technical help to Nagaur District Administration to improve those shortcomings as soon as possible. Nagaur, my parliamentary constituency and district, is geographically very vast and people here have been waiting for a good educational institution for

decades. Proposals to open Kendriya Vidyalayas in Khinvsar, Didwana, Parbatsar and Merta of Nagaur parliamentary constitution have been pending for consideration to the Ministry of Education, Government of India. The state government and the District Administration, Nagaur are committed to providing the necessary land and desired resources for the new KV. In such a situation, considering the vast geographical area, the economically backwardness and the desert area of my parliamentary constituency, the government should give some relaxation in the regulations and order to sanction new Kendriya Vidyalayas give at the said places as soon as possible.

HON. CHAIRMAN: The House now stands adjourned to meet again tomorrow. March 29, 2023 at 11.00 a.m.

14.07 hrs

The Lok Sabha then adjourned till Eleven of the Clock on

Wednesday, March 29, 2023/Chaitra 08, 1945 (Saka).

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